

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ADVISORY FOR PARTICIPATING IN THE WEB HEARING OF CASES IN THE HIGH COURT THROUGH VIDEO CONFERENCING

1. Meeting ID of the Video Conferencing will be shared with all the learned Advocates on record and Parties-in-person whose cases are listed, fifteen (15) minutes before commencement of hearing of cases through Video Conferencing. After receiving the Meeting ID they shall join the Video Conference by entering their names in the specific place provided and click the mute button to keep their micro phones in mute mode till they are requested to speak.
2. All the learned Counsels are requested to maintain Advocates dress code while appearing before the Hon'ble Judges in the Video Conference.
3. Learned Counsels and Parties-in-person shall join the Video Conference from their offices/residence offices only.
4. Learned Counsels and parties-in-person, who have received the Meeting ID shall not share the Meeting ID with any unauthorized persons since privacy issues are involved.
5. Learned Counsels and Parties-in-person shall keep their micro phones in mute mode while the other learned Counsels are advancing their arguments and when Hon'ble Judges are speaking.
6. Learned Counsels and Parties-in-person are advised to select a quiet place for conducting video conferencing and they are advised to switch-off their mobiles, fans, television etc., while participating in the Video Conference in order to avoid disturbance.
7. Learned Counsels and Parties-in-person are advised to use Desktop/Laptop/iPad/Tablet for the video conference with good internet bandwidth.
8. Each learned counsel/party-in-person shall join the Video Conference only from one device in order to avoid disturbance in the Video Conference.
9. Learned Counsels and Parties-in-person shall ensure that there is proper light in the room from where they join the Video Conference.
10. The respective Counsels and Parties-in-person may logout from the Video Conference after the completion of hearing of their respective cases and if their presence is not required.


24/4/20

REGISTRAR GENERAL